

**BIHAR SUPERIOR JUDICIAL SERVICE**  
**PRELIMINARY EXAMINATION**  
**DISTRICT JUDGE (ENTRY LEVEL) DIRECT FROM BAR, 2021**

- All questions carry equal marks.
- Every correct answer carries 3 marks.
- For every wrong answer, 1 mark shall be deducted.
- Select the nearest correct answer from amongst the four answers given below each question.
  
- **Time allowed: 2 hours**

**Candidates are directed to follow instructions as given in the admit card and separate sheet for filling up O.M.R. Sheet (Answer Sheet).**

1. Section 118 of the NI Act deals with the presumptions as to negotiable instruments until the contrary is proved. Which among the following is not such a presumption;
  - (A) as to stamps- that a lost promissory note, bill of exchange or cheque was not duly stamped
  - (B) as to date- that every negotiable instrument bearing a date was made or drawn on such date.
  - (C) as to time of acceptance- that every accepted bill of exchange was accepted within a reasonable time after its date and before its maturity.
  - (D) as to time of transfer- that every transfer of negotiable instrument was made before its maturity
  
2. Where one person signs and delivers to another a paper stamped in accordance with the law relating to negotiable instruments then in force in India, and either wholly blank or having written thereon an incomplete negotiable instrument, he thereby gives prima facie authority to the holder thereof to make or complete, as the case may be, upon it a negotiable instrument, for any amount specified therein and not exceeding the amount covered by the stamp. What is this called under the NI Act:
  - (A) Complete instrument
  - (B) Endorsement
  - (C) Inchoate stamped instrument
  - (D) None of the above
  
3. "A" told his friend "C" that he was going to shoot down "B" in the evening. In the evening, "A" with a loaded gun, entered into the street in which "B" was living, shouting, "B", come out and be killed". "B" did not come out and "A" went away;
  - (A) "A" is liable for an attempt to murder because he carried a loaded gun.
  - (B) "A" is liable for an attempt to murder because his intention to kill was clear from his shouting.
  - (C) "A" is not liable for an attempt to murder because he had not committed the penultimate act.

- (D) "A" is liable for an attempt to murder because he had clearly told "C" that he was going to shoot down "B"

4. Application to revoke grant of probate is filed under which Section of Indian Succession Act 1925.

- (A) 276 (B) 263  
(C) 265 (D) 278

5. The maxim 'actus non facit rea nisi mens sit rea' means:

- (A) crime has to be coupled with guilty mind  
(B) there can be no crime without a guilty mind  
(C) crime is the result of guilty mind  
(D) criminal mind leads to crime.

6. Which of the following statement(s) is / are correct?

- (A) where there is more than one conciliator, they ought, as a general rule, to act jointly.  
(B) There shall be one conciliator unless the parties agree that there shall be two or three conciliators.  
(C) Both A and B are correct  
(D) None of the above

7. What is the period of limitation for filing substitution petition in a suit upon death of parties.

- (A) 60 days (B) 90 days  
(C) 120 days (D) None of the above

8. With respect to multi city cheque dishonour, the offence under Section 138 of the NI Act shall be inquired into and tried only by a court within whose local jurisdiction;

- (A) if the cheque is presented for payment by the payee or holder in due course, otherwise through an account, the branch of the drawee bank, where the drawer maintains the account, is situated.  
(B) if the cheque is delivered for collection through an account, the branch of the bank where the payee or holder in due course, as the case may be, maintains the account, is situated.  
(C) both options (A) and (B) are correct  
(D) none of the above

9. An arbitration agreement is in writing if it is contained in:

- (A) an exchange of letters, telex, fax, mail or other means of telecommunication, which provide a record of the agreement.  
(B) an exchange of the statements of claim and defence in which the existence of the agreement is alleged by one party and not denied by the other.

- (C) a document signed by the parties.  
 (D) All the above are correct.
10. A hangman who hangs the prisoners pursuant to the order of the court is exempt from criminal liability by virtue of:
- (A) Section 77 of IPC (B) Section 79 of IPC  
 (C) Section 78 of IPC (D) Section 76 of IPC
11. Divorce by mutual consent is provided under which Section of Hindu Marriage Act 1955.
- (A) Section 9 (B) Section 11  
 (C) Section 13A (D) Section 13 B
12. Where the holder of an instrument endorses it in a manner that does not incur any liability as an endorser, such endorsement is called as;
- (A) Sans recourse endorsement (B) Conditional endorsement  
 (C) Facultative endorsement (D) Restrictive endorsement
13. In which of the following offences, criminal intention (mens rea) is irrelevant:
- (A) an offer to commit crime (B) murder  
 (C) bigamy (D) None of the above.
14. The Arbitration and Conciliation Act, 1996 has not repealed the following Act:
- (A) The Arbitration Act, 1940 (10 of 1940)  
 (B) The Sick Industrial Companies (Special Provisions) Act, 1985  
 (C) The Foreign Awards (Recognition and Enforcement) Act, 1961 (45 of 1961)  
 (D) The Arbitration (Protocol and Convention) Act, 1937 (6 of 1937).
15. Which of the following is not a decree
- (A) Rejection of plaint (B) Dismiss for default  
 (C) Adjudication under Section 144 of CPC (D) Dismissal of Appeal as time barred
16. Which of the following statements does not hold true for the confessions made to the Magistrate under the provisions of the Code of Criminal Procedure, 1973?
- (A) It is the duty of the Magistrate to exclude the presence of the Police Officer from the place where the confession is recorded.  
 (B) It is obligatory for the Magistrate to warn the accused before recording his

confession that he is not bound to make it and that if he does so, it may be used as evidence against him.

- (C) The accused should be sent back to police custody as soon as the confession is recorded.
- (D) It is necessary for the confession to be signed by the accused.
17. "A", with the intention of causing Z's death gave him a severe blow on his head. "Z" became unconscious. "A" believing "Z" to be dead and with a view to conceal the evidence throws "Z" into a pond. It was found that "Z" died because of drowning. "A" is guilty of;
- (A) attempt to commit murder (B) committing murder
- (C) committing culpable homicide not amounting to murder (D) No offence
18. Which of the following statements are correct in relation to criminal conspiracy:
- I. When two or more persons agree to do an unlawful act by unlawful means then they will be guilty of criminal conspiracy.
- II. Several persons agree to commit an offence but nothing is done in pursuance of the agreement
- III. When two or more persons agree to do a lawful act by lawful means but an overt act is done by one of them.
- IV. Criminal conspiracy to commit an offence punishable with fine alone will not entail any liability.
- (A) I, II, III and IV (B) II, III and IV
- (C) I, II and IV (D) I, II and III
19. Substitution of legal heirs of deceased plaintiff is provided under which rule of CPC
- (A) Order 22 Rule 3 (B) Order 22 Rule 4
- (C) Order 22 Rule 6 (D) Order 22 Rule 2
20. The consent is not a valid consent under Section 90 of IPC;
- (A) If given under the fear of inquiry or misconception of fact.
- (B) If given by a person of unsound mind.
- (C) If given by a child below 12 years of age.
- (D) All the above
21. In which of the following cases, it was held that the death sentence should be given in the 'rarest of rare' cases:
- (A) *Rex v. Govinda* (B) *Hussainara v. State of Bihar*

- (C) *Bachan Singh vs. State of Punjab* (D) *Sunil Batra v. Delhi Admn.*

22. Mark the incorrect statement:

- (A) The permission for cross-examining one's own witness should not be granted to the party at the mere asking.  
 (B) Questions of cross-examination can be allowed by the court to be asked by the party calling him even though the witness does not show to be hostile.  
 (C) The court can rely upon that part of the testimony of a hostile witness which inspires confidence and credit.  
 (D) The testimony of a hostile witness cannot be used to the extent to which it supports the prosecution case.

23. First China War was fought between

- (A) China and Egypt (B) China and Greek  
 (C) China and Britain (D) China and France

24. Who was instrumental in persuading Gandhi to return to India from South Africa?

- (A) F.W. Bakur (B) Spencer Welton  
 (C) William Godfrey (D) C.F. Andrews

25. 'Zipping' a file means

- (A) Encrypting it (B) Decrypting it  
 (C) Compressing it (D) Transmitting it

26. The term "RAM" denotes:

- (A) Memory which can only be written  
 (B) Memory which can only be read  
 (C) Memory which can be used for permanent storage  
 (D) Memory which can be both written and read

27. Choose the incorrect sentence.

- (A) When Rakesh left home, his mother was sleep.  
 (B) When Rakesh left home, his mother was sleeping.  
 (C) When Rakesh left home, his mother had just gone to sleep.  
 (D) When Rakesh left home, his mother was asleep.

28. Choose the option that fills the blank correctly.

I ----- the Taj Mahal and know how beautiful it is.

- (A) am seeing (B) had seen

- (C) haven't seen (D) did see

29. Choose the option that fills the blank correctly.

He will not see me if he ----- tomorrow.

- (A) come (B) comes  
(C) came (D) was coming

30. Addition of parties is provided under which rule of CPC

- (A) Order 1 Rule 10 (B) Order 1 Rule 8  
(C) Order 1 Rule 4 (D) Order 1 Rule 6

31. Mark the incorrect statement:-

- (A) No application shall lie to the High Court for transferring a case from one criminal court to another criminal court in the same sessions division, unless an application for such transfer has been made to the Sessions Judge and rejected by him.  
(B) A Sessions Judge, cannot transfer a case from the SDM's court despite the latter being a criminal court under Section 6 of the Code of Criminal Procedure, 1973..  
(C) A Sessions Judge cannot withdraw or recall any case / appeal, which he has made over to any Asstt. Sessions Judge subordinate to him.  
(D) None of the above.

32. A District Magistrate or a Sub Divisional Magistrate may prevent environmental pollution under;

- (A) Section 151 Cr.P.C. (B) Section 133 Cr.P.C.  
(C) Section 107 Cr.P.C. (D) Section 145 Cr.P.C.

33. "A" sues "B" for a libel imparting disgraceful conduct to "A". "B" affirms that the matter alleged to be libelous is true. The position and relation of the parties at the time when the libel was published may be relevant:

- (A) As constituting a motive for fact in issue.  
(B) As conduct influenced by fact in issue  
(C) As introductory to facts in issue.  
(D) As preparation for fact in issue.

34. The terms "Portrait" and "Landscape" are used to denote:

- (A) Page Orientation (B) Paper Size  
(C) Page Layout (D) All of above

35. For changing a selected sentence to All Capital letters or to All Small

letters, the feature used is:

- (A) Change Letter (B) Change Sentence  
(C) Change Case (D) Change Word

36. Choose the grammatically incorrect option.

- (A) He was very hungry. He ate a whole pizza.  
(B) He was very hungry because he ate a whole pizza.  
(C) He was very hungry, so he ate a whole pizza.  
(D) He is very hungry even though he ate a whole pizza.

37. The Indian Contract (Amendment) Act, 1997 has amended

- (A) Section 26 of the Indian Contract Act  
(B) Section 27 of the Indian Contract Act  
(C) Section 28 of the Indian Contract Act  
(D) Section 75 of the Indian Contract Act

38. 'Continuing Guarantee' has been defined under

- (A) Section 124 of the Indian Contract Act  
(B) Section 129 of the Indian Contract Act  
(C) Section 146 of the Indian Contract Act  
(D) Section 148 of the Indian Contract Act

39. Appellate court can remit appeal under which provision of CPC

- (A) order 41 rule 23 (B) order 41 rule 25  
(C) order 41 rule 21 (D) order 41 rule 27

40. Application for setting aside abatement is provided under which rule of CPC.

- (A) order 22 rule 6 (B) order 22 rule 9  
(C) order 22 rule 2 (D) order 22 rule 3

41. Under the provisions of the Code of Criminal Procedure, 1973 cognizance can be taken of

I. Offence II. Accused III. Witnesses IV. Offenders

- (A) Only I (B) I and III  
(C) I and II (D) I and IV

42. In which of the following cases will the provisions of Section 197 of the Cr.P.C., 1973 apply?

- (A) A Magistrate writing a letter to the District Judge that an advocate is "rowdy", "a big gambler", "a mischievous element."

- (B) Block Development Officer lodging a FIR against the Sarpanch and Secretary of a Gram Panchayat under Section 409 and 34 of IPC.
- (C) A complaint against the personnel of the BSF alleging that illegal gratification of Rs. 10,000/- was demanded from the complainant and on his refusal to pay, his shop was ransacked and goods taken away.
- (D) A Judge charged with using defamatory language to a witness during the trial of a suit.

43. Mark the incorrect statement:-

- (A) For the authorisation of detention in any custody, the accused must be produced before the Magistrate.
- (B) The nature of custody can be altered from Judicial to Police custody and vice versa only during the period of first fifteen days.
- (C) A Magistrate authorising detention in the police custody shall record his reasons for doing so.
- (D) None of the above.

44. Under which provision of CPC, a Receiver is appointed by a Court

- (A) order 40
- (B) order 39
- (C) order 41
- (D) order 38

45. Under which provision of CPC review petition is filed.

- (A) order 47 rule 1
- (B) order 45 rule 1
- (C) order 49 rule 1
- (D) order 43 rule 1

46. According to Section 6 of the Specific Relief Act, 1963, no suit under this Section shall be brought after the expiry of \_\_\_\_\_ ?

- (A) Six months from the date of possession.
- (B) Two months from the date of dispossession.
- (C) Six months from the date of dispossession.
- (D) Ten months from the date of dispossession.

47. Choose the option that fills the blank correctly.

Gajender said he ----- to visit a doctor, so he ..... be late for the meeting.

- (A) wanted, should
- (B) needed, would
- (C) needed, needn't
- (D) wanted, must

48. Choose the correct meaning of the underlined phrase.

Dickens was a man of letters.

- (A) a man who wrote many letters
- (B) held many degrees
- (C) preferred writing letters to talking
- (D) proficient in literature



49. The term 'caveat emptor' means that

- (A) the goods should be free from defect
- (B) the ownership of the goods passes after sale
- (C) let the buyer be aware
- (D) the seller should disclose everything to the buyer

50. Find out the correct answer from the following statements for partnership.

- (A) In overall analysis, it appears that every agency is based on mutual partnership.
- (B) On comparing the functions, every partner happens to be sleeping partner.
- (C) There must be an agreement entered into by all the persons forming partnership.
- (D) The agreement must necessarily provide for sharing of profit as well as loss of the business.

51. What does the term 'future goods' mean under Section 2(6) of the Sale of Goods Act, 1930 ?

- (A) Uncertain goods
- (B) Ascertained goods
- (C) Specific goods under delivery
- (D) Goods which are not in existence

52. Writing and registration are **not** required in which one of the following mortgages?

- (A) Usufructuary mortgage
- (B) Mortgage by deposit of title deeds
- (C) Simple mortgages
- (D) English mortgages

53. Which part of the Constitution of India deals with the finance, property, contract and suits?

- (A) Part-XII
- (B) Part-XIII
- (C) Part-XVII
- (D) Part-XIX

54. The concept of 'equal protection of laws' enshrined under Article 14 of the Indian Constitution finds its root from the

- (A) British Constitution
- (B) American Constitution
- (C) German Constitution
- (D) Australian Constitution

55. Under which provision of CPC application for readmission of Appeal can be filed which has been dismissed for default.

- (A) order 41 rule 17 of CPC
- (B) order 41 rule 15 of CPC

- (C) order 41 rule 11 of CPC (D) Order 41 rule 9 of CPC

56. What is the period of limitation for filing an application under Section 11 of Hindu Marriage Act, 1955 for declaring a marriage as Null and Void.

- (A) 2 years (B) 3 years  
(C) 1 year (D) 5 years

57. "B" sues to recover one fourth of the price of the house alleged to have been sold by "A" to "C". The proper registered sale deed is available. The claim is based on local custom. The transaction between "A" and "C" was ostensibly not a sale but a usufructory mortgage. "B" wants to give oral evidence in support of this. Which of the following statements will be true for the case?

- (A) "B" is not a party to the transaction between "A" and "C", as such he is entitled to give evidence.  
(B) The evidence by "B" will be hit by Section 92 of the Indian Evidence Act, 1872 and as such will not be admissible  
(C) "B" is not a party to the transaction between "A" and "C" as such he cannot give oral evidence.  
(D) "A" and "C" have committed a fraud, as such the evidence of "B" is admissible as long as it is supported by written proof.

58. "B", an accused wants to submit carbon copy of the suicide note as secondary evidence. The original is with the opposite party and he has failed to produce the same. The suicide was not within the knowledge of the accused prior to the receipt of carbon copy. Which of the following statements will hold true for the case?

- (A) The evidence cannot be admitted due to applicability of Section 30 of the Indian Evidence Act.  
(B) The Evidence cannot be admitted because it fails to satisfy the requirements of Section 64 of the Indian Evidence Act.  
(C) The evidence cannot be admitted because it fails to satisfy the requirements of Section 65 of the Indian Evidence Act.  
(D) The evidence can be admitted as it satisfies the requirements of both Section 64 and Section 65 of the Indian Evidence Act.

59. It is the duty of the Magistrate to furnish to the accused without delay and free of cost the copy of

- (A) Police report / FIR  
(B) Statements of witnesses recorded under Section 161 (3)  
(C) Statements / confessions recorded under Section 164  
(D) All of the above.

60. Which Section of the Evidence Act has been amended by the Information Technology Act, 2000.

- (A) Section 22 A (B) Section 46

- (C) Section 51 (D) Section 107

61. Under which provision of CPC Appeal against orders has been provided

- (A) order 43 rule 3 (B) order 43 rule 5  
(C) order 43 rule 1 (D) order 43 rule 7

62. Application for condonation of delay in filing Appeal / revision / review is filed under which Section of limitation Act.

- (A) Section 3 (B) Section 5  
(C) Section 7 (D) Section 10

63. Which of the following requirements need not be followed under Section 200 of the Code of Criminal Procedure, 1973?

- (A) The complainant must be examined.  
(B) Examination of complainant must be under oath.  
(C) The accused must be given an opportunity to be heard.  
(D) The examination of the complainant must be reduced to writing.

64. Which of the following statements is incorrect in relation to a confession?

- (A) The definition of confession is that it must either admit the guilt in terms or admit substantially all the facts which constitute the offence.  
(B) A confession is not necessarily limited to a crime.  
(C) The term 'confession' is nowhere defined in the Evidence Act.  
(D) The provisions relating to confession are laid down in Section 24 - 30 of Evidence Act.

65. Besides cross-examination, leading questions may be asked in examination-in-chief or re-examination with the court's permission:

- (A) Where they are not objected to by the opposite party.  
(B) Where the opposite party objects but the court overrules the objection.  
(C) Where they deal with the matter of introductory or undisputed nature or the matter has already been satisfactorily proved.  
(D) All of the above.

66. Golf player Vijay Singh belongs to which country

- (A) India (B) Fiji  
(C) UK (D) USA

67. Which Tennis player won the Mexican Open Title 2022?

- (A) Novak Djokovic (B) Rafael Nadal  
(C) Roger Federer (D) Daniel Medvedev

68. Choose the grammatically correct option.

- (A) He was hung for murder.
- (B) He was hanged for murder.
- (C) He hanged the pictures on the wall.
- (D) He is hinging the pictures on the wall.

69. Choose the option that fills the blanks correctly.

..... makes mistakes and the ..... experienced you are, the more mistakes you make.

- (A) Everyone, less
- (B) Someone, more
- (C) Anyone, least
- (D) Everyone, more

70. 'Non est factum' means

- (A) document executed in ignorance
- (B) document executed under coercion
- (C) document executed under undue influence
- (D) document executed outside India

71. Which one of the following statements is **not** correct for a dormant partner?

- (A) A dormant partner is not interested in the business of the firm.
- (B) A dormant partner is not liable for the firm's liability to outsiders.
- (C) A dormant partner is entitled to share the profits of the firm.
- (D) A dormant partner is neither active nor known to outsider.

72. Point out which one of the following statements is **not** correct regarding 'assignment' and 'negotiation' of instrument.

- (A) In assignment, there is transfer of the right to receive the payment of debt but it is not in case of negotiation.
- (B) The assignee is not liable for any defect in the title of his assignor but a holder in due course of a negotiable instrument is liable for the defects in the title of the previous transferors.
- (C) An assignment does not bind the debtor unless a notice of the assignment has been given to him but no information of the transfer of a negotiable instrument is to be given to the debtor.
- (D) In assignment, there is no presumption in favour of assignee that he has given consideration. However, in case of holder in due course of negotiable instrument, he is presumed to have given consideration for the instrument.

73. The provision regarding the doctrine of 'Substituted Security' is contained under which of the following Sections of the Transfer of Property Act?

- (A) Section 74
- (B) Section 75
- (C) Section 73
- (D) Section 72

74. A partner wants to dissolve the partnership firm before the agreed time. Select which one of the following is **not** a perfect ground for dissolution of the firm for such partner.

- (A) That one of the partners has become permanently incapable of performing his duties as a partner.
- (B) That other partner has transferred the whole of his interest in the firm to a third party.
- (C) That the business of the firm cannot be carried on except loss.
- (D) That the partner suing is in adulterous relationship with the wife of another partner which is apprehensive to affect the business of the firm.

75. The concept of fundamental rights was borrowed from the

- (A) British Constitution
- (B) US Constitution
- (C) Australian Constitution
- (D) Canadian Constitution

76. Which Article of the Indian Constitution talks about the Audit of Accounts of Cooperative Societies?

- (A) Article 243 ZA
- (B) Article 243 ZE
- (C) Article 243 ZK
- (D) Article 243 ZM

77. The composition of the Union Public Service Commission

- (A) has been laid down in the Constitution
- (B) is determined by the Parliament
- (C) is determined by the President
- (D) is determined by the Home Minister

78. A Muslim marriage without dower is

- (A) valid
- (B) voidable
- (C) irregular
- (D) voidable

79. In which of the following judgments of the Supreme Court, Triple Talaq was declared unconstitutional?

- (A) *Shayara Bano Vs. Union of India*
- (B) *Gulshan Praveen Vs. Union of India*
- (C) *Both (A) and (B)*
- (D) *None of the above*

80. Legal maxim 'autrefois' is related to

- (A) double jeopardy
- (B) retrospective operation
- (C) self-incrimination
- (D) ex post facto law

81. Article 310 of the Indian Constitution embodies the

- (A) doctrine of pleasure (B) doctrine of separation  
(C) doctrine of proportionality (D) doctrine of res judicata

82. The Finance Commission consists of

- (A) five members  
(B) four whole-time members  
(C) a Chairman and four members  
(D) a Chairman and three other members

83. During the cross examination of the witness as to previous statements made before the police almost all contradictions or omissions were brought on record, which were portions from the statements made before the Police that were not deposited before the Court. Which of the following statements will apply to the case?

- (A) The credibility of the witness has been impeached under Section 148 of the Indian Evidence Act, 1872.  
(B) The credibility of the witness has been impeached under Section 145 of the Indian Evidence Act, 1872.  
(C) The credibility of the witness has not been impeached because the contradictions were not as contemplated under Section 145 of the Indian Evidence Act, 1872.  
(D) The credibility of the witness has not been impeached because the protection under Section 154 of the Indian Evidence Act, 1832 will apply.

84. Leading question

- (A) may be asked in cross-examination  
(B) may be asked in examination-in-chief.  
(C) may be asked in re-examination.  
(D) cannot be asked in any circumstances.

85. Who said that Indian National Congress is a “begging Institute”?

- (A) Mahatma Gandhi (B) Bipin Chandra Pal  
(C) Bal Gangadhar Tilak (D) Aurobindo Ghosh

86. In the absence of Gandhi, the Quit India Movement was led by

- (A) Jawahar Lal Nehru (B) Sarojini Naidu  
(C) Aruna Asaf Ali (D) Dadabhai Naoroji

87. The intersection area of a row and a column in a spreadsheet is called a:

- (A) Box (B) Cell  
(C) Value (D) None of the above

88. Choose the option that fills the blanks correctly.

----- makes a mistake and ---- has to suffer.

- (A) No one, someone (B) Some, everybody  
(C) Someone, everyone (D) Few, everyone

89. Which committee is related to Panchayati Raj Institution?

- (A) Mudholkar Committee  
(B) Balwant Rai Mehta Committee  
(C) Malimath Committee  
(D) Khullar Committee

90. According to the Indian Constitution, which one of the following is the language of the Union?

- (A) Hindi in Bundeli script (B) Hindi in Devanagari script  
(C) Hindi and English both (D) Only Hindi not English

91. In first instance, the President can issue a proclamation of financial emergency for a period of

- (A) fifteen days (B) two months  
(C) one month (D) six months

92. In which of the following cases, the Supreme Court held that the principles of natural justice are applicable to administrative proceedings also?

- (A) *M. C. Mehta Vs. Union of India*  
(B) *Maneka Gandhi Vs. Union of India*  
(C) *A. K. Kraipak Vs. Union of India*  
(D) *Smt. Indira Nehru Gandhi Vs. Raj Narain*

93. A member of the State Public Service Commission can be removed on the ground of misbehaviour only after an inquiry has been held by

- (A) the Supreme Court of India, on reference being made to it by the President  
(B) the Governor through High Court  
(C) the Chairman of Board  
(D) a Joint Parliamentary Committee

94. A person summoned to produce a document when produces the document then:

- (A) He becomes a witness.  
(B) He is cross-examined by the parties.  
(C) He is cross-examined with the court's permission.  
(D) He does not become witness and cannot be cross-examined unless and until he is called as a witness.

95. Choose the option that fills the blanks correctly.

---- people are complacent. They don't expect a lot and don't get much either. ----

expect a lot.

- (A) Few, all (B) Mostly, some  
(C) Majority, minority (D) Most, others

96. Promotion of International Peace and Security comes under the purview of which Article of the Indian Constitution?

- (A) Article 46 (B) Article 49  
(C) Article 51 (D) Article 53

97. Every proclamation issued under Article 352 shall be

- (A) laid before each House of the Parliament  
(B) laid before the Lok Sabha  
(C) decided by the Prime Minister and conveyed to the President  
(D) None of the above.

98. The Comptroller and Auditor General of India is required to submit his report relating to the accounts of the Union to the

- (A) Public Accounts Committee (B) Parliament  
(C) President (D) Finance Minister

99. Among the sources of Muslim Law, the foremost is

- (A) Sunna (B) Ijma  
(C) Qiyas (D) Koran

100. In which of the following landmark judgments, right to privacy has been declared as a fundamental right?

- (A) *Shreya Ghoshal Vs. State of UP*  
(B) *Justice K. S. Puttaswamy (Retd.) Vs. Union of India*  
(C) *Narendra Vs. K. Meena*  
(D) *Kharak Singh Vs. State of UP*